

High Court of Jammu and Kashmir at Jammu

Notification

No:- 769

Dated:- 20-12-2016

In Continuation to this office Notification No.579 dated 01-09-2016, it is notified for the information of the applicants mentioned here in below that their applications for the post of District Judge (Direct Quota) have been found deficient in certain respects, which defects have been pointed out against their respective names. Through the medium of this notification they are informed to make good the deficiency within ten days from the issuance of this notification:-

Applicants belonging to Kashmir Province:-

S.No	Name of the Applicant	Parentage	Address	Remarks
1	Abdul Bari	Mohammad Nazir Fida	Tak Mohalla Shopian A/p H.no 10 Towheedabad Bemina Sgr.	Experience certificate submitted is not as per the prescribed Format.
2	Fayaz Ahmad Bhat	Abdul Samad Bhat	Watpora, Bandipora A/P Ghalibad opposite Lane No.5 near HDFC Bank Shaltang Srinagar.	Copy of the State Subject Certificate has not been submitted with application form.
3	Shahnaz Raheem	Abdul Rahim Shah	Sofanaman, pinjura, Shopian A/P Hamza Lane No 7 Firdous Colony Eidgah Srinagar.	Copy of the State Subject Certificate has not been submitted with application from.
4	Sheikh Shahnawaz Ahmad	Sheikh Ab Majeed	Parigam, Nadapora, Pulwama	Experience certificate submitted is not as per the prescribed Format.
5	Javeed Ahmad Langoo	Mohammad Sultan Langoo	Slamlimar Colony Lane No 3 Iddgah, Srinagar	Applicant has not submitted copy of his LLB degree certificate.
6	Subaya Yasmeen	Ghulam Nabi Hakim	Umeabad lane 1 Sector No 1. Zainakot, Srinagar	Experience certificate submitted is not as per the prescribed Format.

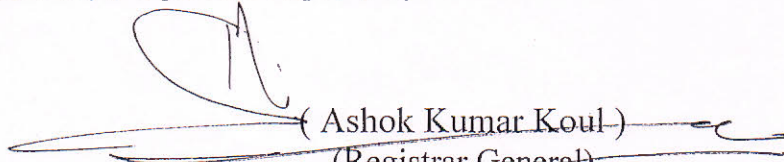
Applicants belonging to Jammu Province:-

S.No	Name of the Applicant	Parentage	Address	Remarks
1	Ajay Gupta	Jagdish Lal Gupta	H.No. F-328 Talab Tillo, jammu	Experience certificate submitted is not as per the prescribed Format.
2	Aftab Hussain Malik	Mohd. Iqbal	Village Dodaj Teh Darhal Distt Rajouri A/P E.P-9, Mohalla Dalpatian, near DC Office	Invalidated Category Certificate.

19	Mohd. Tariq	Mohd. Rashid	Thanna Mandi Rajouri A/P Rahim Nagar, Narwal Bala, Jammu	Experience certificate submitted is not as per the prescribed Format.
20	Sandeep Singh	Chain Singh	Sirla Bhaga, Reasi A/P 19-A Bhawani Nagar Janipur, Jammu	Experience certificate submitted is not as per the prescribed Format.
21	Ranjeev Kumar	Late. R.K Gupta	village RamNagar Ward No 04 C/o Virender Gupta Ramnagar Udhanpur A/P 19/4, Pomposh Colony, Near Soughat Shopping Centre, Janipur, jammu	Experience certificate submitted is not as per the prescribed Format.
22	Navneesh Mishra	Tilak Raj	Ward No. 4, Basohli, Tehsil-Basohli, District Kathua	Experience certificate submitted is not as per the prescribed Format.

Besides, it is also notified that application forms of the applicants namely Shri Hafeez Ahmad Lone S/o Ab. Gaffar Lone, R/o Gurez, Bandipora and Shri Bilal Ahmad Malik S/o Dilshad Ahmad Malik R/o Trehgam, Kupwara are rejected due to reason that they are under age (below 35 years) and having less than seven years practice respectively.

By order

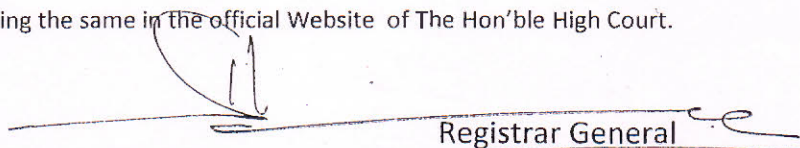

(Ashok Kumar Koul)
(Registrar General)
19.12.16

No:- 25603-645/R.S

Dated:- 20-12-2016

Copy to the :-

1. Secretary to Hon'ble Mr. Justice Mohammad Yaqoob Mir
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
..... for information of His Lordship
4. Registrar Vigilance High Court of J&K.
..... for information and
5. Registrar Judicial, High Court Wing, Jammu /Srinagar
6. Principal District and Session Judge _____
..... for information and necessary action. With the direction to issue the experience certificate as per the prescribed format attached to the above mentioned notification strictly.
7. Director Information, J&K Srinagar.
..... With the request to get the notification published in the two English Daily Newspapers having wide circulation in Jammu and Kashmir Provinces as well as through print media.
8. In-charge NIC for uploading the same in the official Website of The Hon'ble High Court.


Registrar General
19.12.16.

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